

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-11897-JK (LD ) of 2024**

**DATED:- 02- 07 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 02.07.2024

No:-LAW-OIC/7/2024

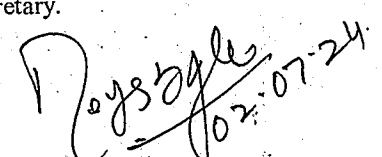
Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer





**Annexure to the Government Order No.11897-JK(LD) of 2024 dated 02.07.2024**

S No.	Title of the Case	OIC
1	WP (C) No. 470/2021 titled Sudershan Singh and others Vs Union Territory of Jammu and Kashmir and others	Sh. Phulil Singh, Assistant Commissioner Development, Kishtwar
2	WP (C) No. 2739/2022 titled Dhanatter Singh Vs Union Territory of Jammu and Kashmir and others.	Sh. Anoop Kumar, BDO, Marh
3	WP (C) No. 2488/2022 titled Nehal Singh Manhas Vs Union Territory of Jammu and Kashmir and others.	Sh. Varinder Paul Singh, Executive Engineer, REW
4	WP (C) No. 3286/2023 titled Inhabitants of Village Malhori, Doda through Lekh Raj Vs Union Territory of Jammu and Kashmir and others.	Sh. Gopal Krishan, BDO, Khellani,
5	WP (C) No. 192/2024 titled Inhabitants of Village Moori Bunjwah through Mohd Ayub Vs Union Territory of Jammu and Kashmir and others.	Sh. Ajay Singh, Block Development Officer, Bunjwah
6	WP (C) No. 833/2021 title Mohd. Abbas Parray Vs Union Territory of Jammu and Kashmir and others.	Sh. Ramesh Chander, BDO, Dali Udhyanpur,
7	WP (C) No. 2575/2023 titled Inhabitants of Ward No. 1 to 4 of Panchayat Gadhater -A, Block Gundna District Doda through Gambir Chand Vs Union Territory of Jammu and Kashmir and others.	Sh. Manoj Kumar, ACD, Doda,
8	M/S Chenab Machinery and Engineering Pvt. Ltd. Vs ACD Reasi	Sh. Pardeep Kumar, ACD, Reasi

*Jm*

*Devsingh*